

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 1762/2019  
M.A. No. 1927/2019

The 30<sup>th</sup> day of May, 2019

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)  
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

Surender Sharma,  
S/o Late Shri Shiv Nath Sharma,  
Working as Carpenter under  
Assistant Engineer (Civil)  
O/o Assistant Engineer (Civil),  
Civil Construction Wing (CCW),  
Door Darshan Bhawan, Phase-1,  
Mandi House, New Delhi-110 001  
R/o H.No. 449,  
Gurudwarawali Gali,  
Sahabad, Mohammadpur,  
New Delhi-61. .. Applicant

(By Advocate : Shri A.K. Bhakt)

Versus

1. Director General,  
Prasar Bharti Broadcasting Corporation of India,  
All India Radio,  
Aakaswani Bhawan,  
Sansad Marg,  
New Delhi.
2. Chief Engineer,  
Civil Construction Wing,  
6<sup>th</sup> Floor, Soochna Bhawan,  
New Delhi. .. Respondents

(By Advocate : Shri S.M. Arif)

**ORDER (ORAL)****By Mr. V. Ajay Kumar, Member (J)**

Heard Shri A.K. Bhakt, learned counsel for the applicant and Shri S.M. Arif, learned counsel appeared on behalf of the respondents, on receipt of advance notice.

2. MA 1927/2019 filed for seeking exemption is allowed.
3. The applicant filed the O.A. seeking the following relief(s):

“(I) To direct the respondent to consider the representation dated 12.07.2018 (Annexure-A/1) in accordance with law.

(II) To allow the OA with exemplary cost on the respondents for causing undue harassment.

(III) To pass any other order or orders which this Hon’ble Tribunal may deem fit and proper in the facts and circumstances of the present case.”

4. It is submitted that the applicant made Annexure A/1 representation dated 12.07.2018 ventilating his grievances to the respondents. However, no orders have been passed thereon till date.

5. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the merits of the case, by directing the respondents to consider the Annexure A/1 representation dated 12.07.2018 of the applicant and to pass appropriate speaking and reasoned orders thereon, in accordance with law, within 90 days from the date of receipt of

a certified copy of this order. If the respondents have already considered the claim of the applicant and passed any orders, the same may be communicated to the applicant within a reasonable time. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

**(NITA CHOWDHURY)**  
**Member (A)**

**(V. AJAY KUMAR)**  
**Member (J)**

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